12.07 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE INDIAN TELEGRAPH ACT

The Minister of Transport and Communications (Shri Jagjivan Ram): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951:—

(i) S.O. No. 1621, dated the 26th May, 1962.

(ii) S.O. No. 2078, dated the 7th July, 1962.

(iii) G.S.R. No. 943, dated the 14th July, 1962.

[Placed in Library, *see* No. LT-263-/62].

STATEMENTS REGARDING THE POWER SUPPLY CRISIS IN DELHI, THE FLOOD SITUATION IN THE COUNTRY AND THE REPORT OF THE KRISHNA GODAVARI COMMISSION

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Sir, I beg to lay on the Table—

(i) a Statement regarding the power supply crisis in Delhi; and with your permission, Sir, a statement regarding the power situation in Calcutta. [*See* Appendix I, annexures No. 23 and 24].

(ii) A Statement regarding the flood situation in the country. [Placed in Library, *see* No. LT-265/62].

(iii) a Statement regarding the Report of the Krishna Godavari Commission. [*See* Appendix I, annexure No. 25.]

Shri Hari Vishnu Kamath (Hoshangabad): I request that time be found for a discussion of the power supply crisis in Delhi.

Mr. Speaker: I can only decide when I get some notice.

Shri Hari Vishnu Kamath: That we will give.

Mr. Speaker: You give that notice and I will take a decision. Before that what can I say?

Shri S. M. Banerjee (Kanpur): It is better we consider that. We were so concerned about the power crisis that we gave notice of an adjournment motion. We expected that at least the hon. Minister would make a statement. Let us know the story; let us know what is happening. Every day we are facing this crisis.

Mr. Speaker: I would ask that this may be circulated to the Members so that they can study it.....

Shri S. M. Banerjee: So that we may be allowed to put questions. Every day we are facing the situation. I do not know whether the hon. Minister....

Mr. Speaker: It will be circulated and then we can see.

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT AND REPORT AND CERTIFIED ACCOUNTS OF THE SHIPPING DEVELOPMENT FUND COMMITTEE AND AUDIT REPORT THEREON

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg (i) to relay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Tripura Motor Vehicles Rules, 1954:—

(a) Notification No. F-VIII(6)-MV/61 published in Tripura Gazette dated the 25th November, 1961. [Placed in Library, *see* No. LT-189/62].

(b) Notification No. F. IV(2)-MV/61 published in Tripura Gazette dated the 26th May, 1962. [Placed in Library, *see* No. LT-212/62].